

out by the empanelled Institutional Monitors to obtain information on the following:—

- To verify whether all the stipulated work has been carried out as per the terms of the sanction order.
- To ascertain beneficiaries' satisfaction in the implementation creation of assets.
- To verify the books of accounts and other related documents to ensure proper utilization of funds.
- To assess the impact of the project and arrangements made for sustainability.

Impact and Comprehensive Evaluation

In addition to the routine evaluations as stated above, CAPART also undertakes comprehensive evaluation study of the NGOs if the quantum of assistance given for a single project exceeds to Rs. 50.00 lakhs or several projects exceed to Rs. 100.00 lakhs during a period of 4 years.

Provision for funding restrictions

In case, CAPART observes that the funds released to the NGOs are not properly utilized, the concerned NGOs are kept under funding restrictions either as Further Assistance Stopped (FAS) or Blacklisting till the proper corrections are made.

Restrictions are imposed on the following major grounds:

- For accomplishing the work through contractors.
- Violations of terms and conditions.
- Adverse evaluation findings.
- Mis-utilisation or diversion of funds for other than the intended purpose.
- Non-submission of requisite documents
- Change of location, beneficiaries without prior approval of CAPART.
- Falsification of documents

Legal Action for recovery of misused grants

In case of breach of terms and Condition governing the assistance extended to the NGOs and non receipt of mis-utilized grants, CAPART initiates legal action for recovery against the default NGOs as per the court of law.

Land reforms

‡2163. SHRI UPENDRA KUSHWAHA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

‡Original notice of the question was received in Hindi.

(a) whether it is a fact that the National Land Reform Council was constituted three years ago but not even single meeting has been held so far;

(b) whether it is also a fact that in the absence of the meetings of the Council no action is being taken by Government on such an important issues like that of the land reforms; and

(c) if so, the steps being taken by Government for land reforms and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) to (c) The following two high level bodies have been constituted to look into the matters related to land reforms:—

(i) A “Committee on State Agrarian Relations and the Unfinished Task in Land Reforms” under the chairmanship of Minister of Rural Development.

(ii) A “National Council for Land Reforms” under the chairmanship of the Prime Minister.

The composition, terms of reference, etc. of the Committee and the Council were notified in the Official Gazette on 9th January, 2008. The Committee has since submitted its Report. The Report of the Committee is to be placed before the “National Council for Land Reforms” for its consideration and direction. It has been decided that the recommendations of the Committee may be examined by an appropriate Committee of Secretaries (CoS) before they are placed for consideration of the “National Council for Land Reforms”. Accordingly, five meeting of the CoS have been held so far. After examination of all the recommendations by the CoS, the same will be placed before the National Council for Land Reforms.

Control on irregularities under MGNREGS

‡2164. SHRI SHREEGOPAL VYAS: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether irregularities encountered during implementation of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) are coming under control; and

(b) the details of the complaints received during the last three years; State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Sir.

(b) Ministry had received a total of 1327 complaints relating to irregularities in the

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